

ITEM NO.17

COURT NO.2

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8969/2023

(Arising out of impugned final judgment and order dated 09-02-2023 in PILL No. 3247/2023 passed by the High Court Of Judicature At Bombay)

BOMBAY LAWYERS ASSOCIATION

Petitioner(s)

VERSUS

JAGDEEP DHANKAR & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.89006/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 15-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Prakash Kumar Singh, Adv.
Ms. Pooja Singh, Adv.
Mr. Manish Kumar Gupta, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We believe that the High Court's view is correct.

If any authority has made inappropriate observations that the shoulders of the Supreme Court are broad enough to deal with the same, is the correct view.

The Special Leave petition is dismissed.

Pending application stands disposed of.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR CUM PS

(RANJANA SHAILEY)
COURT MASTER (NSH)